

With these words, I conclude.

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PAPER LAID ON THE TABLE

[English]

THE MINISTER OF FINANCE AND COMMERCE (SHRI VIRHWANATH PRATAP SINGH) : On behalf of Shri Janardhana Poojary I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

(i) Notification No. 240/85—Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum regarding exemption to low phosphorous pig iron, having phosphorous content not exceeding 0.1 per cent by weight from basic customs duty in excess of 10 per cent *ad valorem*.

(ii) Notification Nos. 241/85—Customs and 242/85—Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum regarding exemption to dead burnt magnesite having silica content less than 4 per cent by weight from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs in excess of 5 per cent *ad valorem*

(iii) Notification Nos. 243/85—Customs and 244/85—Customs published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendment to Notification Nos. 161/83—Customs dated the 8th June, 1983 and 180/84—Customs dated the 14th June, 1984 so as to extend the benefit of duty concession on photo polymer plates and polymer plate processing equipments to printing industry as a whole and fix the validity of notifications upto 31st July, 1988.

[Placed in Library, see No. LT—1241/85]

(2) A copy each of the following notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) Notification No. 177/85CE published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendments to Notification No. 63/85CE dated the 17th March, 1985 so as to raise the basic excise duty, on specified parts of refrigerating and airconditioning appliances and machinery from 80 per cent *ad valorem* to 110 per cent *ad valorem*.

(ii) Notification No. 180/85—CE published in Gazette of India dated the 1st August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 101/66—CE dated the 17th June 1966 so as to withdraw the excise duty exemption available to Organic surface active agents falling under item 15AA of the Central Excise Tariff and manufactured without the aid of power or steam.

[Placed in Library, see No. LT—1242/85]

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BUSINESS ADVISORY COMMITTEE

*Ninth Report*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): I beg to present the Ninth Report of the Business Advisory Committee.

MR. CHAIRMAN : The House stands adjourned to meet at 11 a.m. tomorrow.

18.06 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Friday, August 2, 1985 | Sravana 11, 1907 (Saka).*